COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 169 OF 2015

Dated: 10th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Earth Solar Pvt. Ltd. ... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Mandakini Ghosh Ms. Aaradhna Tondon

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Mr. Anand K.Ganesan Ms. Swapna Seshadri Ms. Neha Garg for R-2

Mr. Aditya Grover for R-3

<u>ORDER</u>

The learned counsel appearing for the Appellant prays for 10 days' time to enable him to produce the petition copy and other connected papers.

Submission made by the learned counsel appearing for the Appellant, at supra, are placed on record.

The learned counsel appearing for the Appellant is granted 10 days' time to file the petition copy and other connected papers on or before 23.04.2018.

List the matter on <u>08.05.2018</u>, as agreed by the learned counsel appearing for both the parties. .

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Ss/kt